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THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSONNEL (SHRI RAM NIWAS MIRDHA): (a) Government have received representations regarding alleged atrocities on members of Scheduled Castes in Maharashtra State.

(b) and (c) According to information received from the Government of Maharashtra, on 14.5.1972, there was an incident in village Sonna, District Parbhani in which it was alleged that two women of Boudha community were forcibly stripped by some persons. A case under Section ' 354 of the Indian Penal Code was registered and all the three persons accused in the case were arrested. Investigation of the case is in progress.

f FORWARD TRADING IN GUR

220. SHRI SANAT KUMAR RAHA: Will the Minister or INDUSTRIAL DEVELOPMENT AND SGIENCE AND TECHNOLOGY be pleased to state whether suspension of fowaid trading in 'gur' effective from October, 1972 has created any reaction among the rural gur manufacturers, and if so, what?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (PROF. SIDDHESHWAR PRASAD): After suspension of forward trading in gur, in October, 1971 one recognised association forwarded some representations from rural gur manufacturers in the Maharashtra region pleading for resumption of forward trading in gur on the ground that such trading had benefited them by ensuring reasonable prices for gur.

JKERALA LEGISLATION FOR NATIONALISATION OF FOREIGN OWNED PLANTATIONS

441. SHRI SURAJ PRASAD : SHRI S. KUMARAN : SHRI N. K. KRISHNAN :

Will the Minister of HOME AFFAIRS be pleased to state :

- (a) whether the Government of Kerala have forwarded to the- Central Government for approval of a bill passed by the State legislature on nationalisation of all foreign-owned plantations in the State:
- " (b) if so, what decision has' been taken by Government thereon?
 - ■fTransferred from the 2nd August, 1972.-JTransferred from the 7th August, 1972.

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): (a) and (b) The Kerala Government have not forwarded any such Bill. They had forwarded the draft of the Foreign-owned Plantations and Other Lands (Acquisition) Ordinance for the prior instructions of the President. The draft Ordinance is under consideration

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PAPERS LAID ON THE TABLE

THE CINEMATOGRAPH (CENSORSHIP) AMENDMENT RULES, 1972

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI DHARAM BIR SINHA): Sir, I beg to lay on the Table, under sub-section (3) of section 8 of the Cinematograph Act, 1952, a copy (in English and Hindi) of the Ministry of Information and Broadcasting Notification G. S. R. No. 821, dated the 12th June, 1972 publishing the Cinematograph (Censorship) Amendment Rules, 1972. [Placed in Library. See No. LT-3310/72]

- I. THE INDIAN ADMINISTRATIVE SERVICE (PAY) NINTH AMENDMENT RULES, 1972
- II. THE INDIA POLICE SERVICE (PAY) SEVENTH AMENDMENT RULES, 1972
- III. THE INDIAN POLICE SERVICE (UNIFORM)

 AMENDMENT RULES, 1972

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSONNEL (SHRI RAM NIWAS MIRDHA); Sir, I beg to lay on the Table, under-sub-section (2) of section 3 of the All India Services Act, 1951, a copy (in English and Hindi) each of the following Notifications of the Cabinet Secretariat (Department of Personnel):—

- (i) Notification G. S. R. No. 793, dated the 8th June, 1972 publishing the Indian Administrative Service (Pay) Ninth Amendment Rules, 1972.
- (ii) Notification G. S. R. No. 794, dated the 8th June, 1972, publishing the Indian Police Service (Pay) Seventh Amendment Rules, 1972.